

ज्ञान और तेज नहीं (जो के० दे०
नालबंदी) : जी, नहीं । अभी तक नहीं
दिया गया है ।

P.M.'s Appeal to Princes

*612. Shri H. C. Mathur: Will the Minister of Home Affairs be pleased to state:

(a) the up-to-date response in respect of Prime Minister's appeal to the Princes about scaling down of their privy purses; and

(b) whether this matter is being further pursued?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The hon. Member has probably in mind the Prime Minister's appeal to certain Rulers suggesting a voluntary contribution from their privy purses for development and reconstruction Schemes and investment in Government Loans. Some Rulers have approved of the idea of using some part of their privy purse amounts for development purposes in their States. Many of them have subscribed to the National Plan Loan. The matter is still under correspondence with the Rulers and the whole question is under consideration.

Delhi Polytechnic

*614. Shrimati Sucheta Kripalani: Will the Minister of Education and Scientific Research be pleased to state:

(a) what are the different courses—degrees, diplomas or certificate—taught at the Delhi Polytechnic;

(b) whether the number of seats for each course taught in the Delhi Polytechnic has been increased to meet the requirements of the Second Five Year plan;

(c) if not, the reasons therefor;

(d) what is the weightage given to the pre-engineering passed students of the Delhi Polytechnic for admis-

sign to the degree, diploma or certificate courses of the Polytechnic; and

(e) whether it is a fact that most of the pre-engineering passed students could not get admission in the professional courses of the Polytechnic and they were also unable to get admission in the 2nd Year of the B.Sc. Class in any of the degree colleges of the Delhi University?

The Deputy Minister of Education and Scientific Research (Dr. M. M. Das): (a) to (e). A statement giving the required information is laid on the Table of Lok Sabha [See Appendix III, annexure No. 70.]

Compensation for Rajasthan Government Buildings

*615. Shri H. C. Sharma: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that with the integration of State forces in Rajasthan with the Indian Army a number of buildings belonging to the State were transferred to the Centre;

(b) if so, their nature and the compensation paid in this respect to the Rajasthan State Government; and

(c) if no compensation was paid the reasons therefor?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes, Sir.

(b) Buildings taken over comprised living storage and office accommodation. No Compensation was paid.

(c) According to the recommendations of the Indian States Finance Enquiry Committee, 1948-49, which were accepted by the Central Government and the Rajasthan Government, the assets and liabilities were to be divided on "functional" and "no compensation" basis and, therefore, the former were not liable to pay any compensation to the latter for the assets that came to the share of the Indian Army on federal financial integration: